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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 350/00957/2016

Date of order: 12.7.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

GANGESH KUMAR

VS.

UNION OF INDIA & ORS. (South Eastern Railway)

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. A.K. Banerjee, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Heard Ld. Counsel for the parties. It appears that a representation has been preferred to the Chairman, Railway Recruitment Cell, Garden Reach, Kolkata by the applicant seeking inclusion of his name in the panel prepared for giving appointment in Gr. "D" post pursuant to Employment Notice No. SER/RRC/02/2012 dated 29.9.2012.

2. The applicant seems to be aggrieved as despite clearing all the stages of selection and being declared fit for employment in C1 category; his name has not been included in the said panel. The Ld. Counsel for the applicant submits that no order has yet been passed on the aforesaid representation. Hence, the respondent No. 2 is directed to look into the grievance of the applicant and pass a reasoned and speaking order in accordance with law within a period of one month from the date of receipt of a copy of this order. In case, the applicant is found otherwise entitled the necessary benefits be granted to him. It is made clear that we have not gone into the merits of the case. All points are kept open for consideration

by the concerned respondents.

3. The Ld. Counsel for the respondents submits that the file has been referred to Vigilance which can be adequately dealt with while issuing the speaking and reasoned order after considering the representation.

(Jaya Das Gupta)
Member(A)

Banerjee
(Bidisha Banerjee)
Member (J)

SP